

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.2-IA/871(AHM)2024 in IA/1095(AHM)  
2022  
ITEM No.3- IA/872(AHM)2024 in IA/1089(AHM)2022  
In  
**CP(IB)/30(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Holzwood Industries Pvt Ltd  
V/s  
Bohra Fashions Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kuldeep Adesara, Adv.  
For the Respondent :

**ORDER**

**IA/871(AHM)2024 in IA/1095(AHM)2022**

**Substitution allowed.**

This is an application filed by the applicant to substitute the name of the applicant in IA 1095 of 2022 in CP(IB) 30 of 2022 as Mr. Pragnesh Mahendrabhai Jagasheth liquidator of M/s Bohra Fashion Pvt. Ltd.

Heard Ld. Counsel for the applicant. Application is allowed and IA 871 of 2024 stands disposed-off.

**IA/872(AHM)2024 in IA/1089(AHM)2022**

This is an application filed by the applicant to substitute the name of the applicant in IA 1089 of 2022 in CP(IB) 30 of 2022 as Mr. Pragnesh Mahendrabhai Jagasheth liquidator of M/s Bohra Fashion Pvt. Ltd.

Heard Ld. Counsel for the applicant. Application is allowed and IA 872 of 2024 stands disposed-off.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**